

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.116/MP/2015

Subject : Default in payment of Unscheduled Interchanges charges and deviation charges in excess of the drawl schedule by Essar Power MP Limited and default in opening Letter of Credit towards the nonpayment of UI and DSM charges.

Date of hearing : 23.7.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Western Regional Load Despatch Centre

Respondents : Essar Power MP Limited and others

Parties present : Ms. Pragya Singh, WRLDC
Shri Alok Shankar, Advocate, EPMPPL

Record of Proceedings

Learned counsel for Essar Power MP Limited (EPMPPL) requested for two weeks time to file detailed plan of liquidation of outstanding dues of UI/DSM. He further submitted that since the generating station has been shut down, EPMPPL has not been able to settle the UI liability in terms of the extant regulations. Learned counsel submitted that as per the Commission`s direction, EPMPPL has opened Letter of Credit.

2. The representative of the petitioner submitted that WRLDC has not received any communication with regard to opening of Letter of Credit by EPMPPL.

3. After hearing the learned counsel for EPMPPL and the representative of the petitioner, the Commission directed the petitioner to file confirmation on affidavit, by 7.8.2015 with regard to opening of Letter of Credit by EPMPPL.

4. The Commission further directed EPMPL to file on affidavit, by 7.8.2015 detailed plan of liquidation of outstanding dues of UI/DSM.

5. The petition shall be listed for hearing on 18.8.2015.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**